

Table a copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1970-71. [Placed in Library. See No. LT-3895/72.]

ESTIMATES COMMITTEE

TWENTY-FOURTH REPORT AND MINUTES

SHRI K. N. TIWARY (Bettiah): I present the following Report and Minutes of the Estimates Committee:

- (1) Twenty-fourth Report on the Ministry of Finance Revision of the Form and Contents of the Demands for Grants;
- (2) Minutes of the sitting of the Committee relating to the above Report.

CODE OF CRIMINAL PROCEDURE BILL

(i) REPORT OF JOINT COMMITTEE

SHRI B. R. SHUKLA (Bahraich): I lay on the Table a copy of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to Criminal Procedure.

(ii) EVIDENCE

SHRI B. R. SHUKLA: I lay on the Table a copy of the evidence (Volumes I and II) given before the Joint Committee on the Bill to consolidate and amend the law relating to Criminal Procedure.

13.04 hrs.

STATEMENT RE. ACCIDENT TO NEW DELHI HYDERABAD DAKSHIN EXPRESS AND HOWRAH DELHI JANATA EXPRESS

THE MINISTER OF RAILWAYS (SHRI T. A. PAI): Sir, I rise to inform the House of two accidents involving important trains which took place on the 2nd and 3rd of this month respectively. Though in the past it was usual to place this information before the House only when passengers were involved. I must make a departure in the case of this accident in which 4 of our own men have been killed.

On 2nd December, 1972 at about 08.00 hours while No. 22 Up New Delhi-Hyderabad Dakshin Express was approaching Ganj Basoda station on Bina-Bhopal broad gauge double line section of the Jhansi Division of Central Railway, 8 rear bogies of the train derailed. Through communication which was interrupted on account of this accident was resorted on the Down line at 12.05 hours.

Seven railway employees, all working in the dining car, sustained injuries, two of them serious and two minor and the remaining three trivial. The injured were rendered first aid on the spot and were sent to the Civil Hospital at Ganj Basoda for further treatment. Ten passengers who received trivial injuries were also rendered first aid and were further attended to in the Civil Hospital at Ganj Basoda and later in the Bina Railway Hospital.

Ex-gratia payment for the two seriously injured and two persons made.

On receipt of information about the accident, senior Railway officers rushed to the site of accident to supervise relief and rescue operations.

At present four railway employees are receiving treatment in the Bina Railway Hospital. They are progressing satisfactorily. The others have been discharged.

The cause of the accident is under investigation. The Commissioner of Railway Safety will be holding his statutory inquiry into this accident at Bina from the 8th of this month.

On 3rd December, 1972 at about 06.15 hours No. 39 UP Howrah-Delhi Janata Express collided in the rear of Tundla-Ghaziabad shunting train between Somna and Danwar stations on the Tundla-Ghaziabad broad gauge double line section of the Allahabad Division Northern Railway. Four

railway employees including the Driver, the First and Second Firemen and the Brakesman of the Janata Express were killed in the accident. The helping Fireman of the Express as well as the Guard of the shunting train sustained serious injuries. There were minor injuries to one passenger and trial injuries to 11 others. All these 12 persons were given first aid and were allowed to continue their journey.

The General Manager and other Senior officers of the Northern Railway rushed to the site of the accident to supervise relief and rescue operations.

As a result of the accident the engine and one bogie of the Janata Express derailed. The Brakevan of the shunting train along with two wagons also derailed. Through communications, which were interrupted, were restored at 23.15 hours at the same day.

The two seriously injured employees are now being attended to in the Railway Central Hospital at New Delhi. Both of them are reported to be out of danger. I have pleasure to inform the House that they are making progress, because I had visited them this morning. Both of them are out of danger.

The cause of the accident is under investigation. The Additional Commissioner of Railway Safety Northern Circle will be starting his statutory inquiry into this accident to-day at Khurja.

SHRI A. P. SHARMA (Buxar): May I know . . .

MR. SPEAKER: No. Do not it every day.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have a submission to make. I had given notice of an adjournment on the Haryana teachers' strike involving 1500 teachers . . .

MR. SPEAKER: No. Do not get up any time you like.

SHRI JYOTIRMOY BOSU: It is an adjournment motion. I am seeking your permission to make a submission.

MR. SPEAKER: No, I do not permit it.

SHRI JYOTIRMOY BOSU: **

MR. SPEAKER: It is a very bad thing. Whatever be the purpose of the subject, there should be some method, and procedure in doing it. Don't get up any time you like.

SHRI JYOTIRMOY BOSU: I have given an adjournment motion which says that the business of the House should be adjourned.

MR. SPEAKER: Adjournment motion time has gone.

SHRI JYOTIRMOY BOSU: I have not been informed that my adjournment motion had not been allowed.

MR. SPEAKER: You were not here at that time.

SHRI JYOTIRMOY BOSU: I was coming with them walking from Old Delhi to the Boat Club; it is a fit case for adjournment motion . . .**

MR. SPEAKER: You are speaking without my permission. I have already allowed a discussion on call attention tomorrow.

SHRI S. M. BANERJEE (Kanpur): I am not raising this issue but if people want to come and hand over to you something what is the procedure? Section 144 is there.

MR. SPEAKER: One of them can hand over anything they like to me. The Speaker cannot go out of the House any time they like. A Member of Parliament may bring one of them or can bring their petition. But do not make the Speaker also like other Ministers.

SHRI JYOTIRMOY BOSU: The hon. Speaker is much more than